DIVISION BENCH **ITEM NO. 4**

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

CA No. 07/2023IN CP No. 121/ALD/2017

CORAM:

1. **SHRI PRAVEEN GUPTA,**
   HON'BLE MEMBER (JUDICIAL)
2. **SHRI ASHISH VERMA,**
   HON'BLE MEMBER (TECHNICAL)

Date of Order: 25th January, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	**SANJEEV AGARWAL V/S OMKALESHWAR COLONISER PVT. LTD. & ORS.**
UNDER SECTION	**241/244 OF COMPANIES ACT 2013**

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Rajnish Sinha, Adv. : *For the Petitioner & Applicant in CA No.07/2023*
Sh. Ashish Aggarwal with Sh. Aman Kumar Dwivedi, Advs.
: *For the Res. No.2 & 4 in main CP & in CA No.07/2023*

ORDER

CA NO.07/2023

This is an application filed under Rule 11 of NCLT Rules, 2016 seeking restraining the respondents' company to go ahead with the rights issue, which is already under process and going to close on 31.01.2023.

Ld. Counsel representing the respondent no.2 & 4 have put in appearance and seeks time to file reply within a period of two weeks. The copy of this application has already been sent to the Ld. Counsel representing the respondent no.2 & 4. It is also stated by the Ld. Counsel for the applicant that an advance copy of this application has also been served upon the Bank through its counsel.

Let the needful be done with respect to the filing of reply by the Ld. Counsel representing the respondent no.2 & 4.

Heard on the interim order for seeking stay of the rights issue.

Order reserved.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

25th January, 2023

Kavya Prakash Srivastava
(Stenographer)